

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.352/2002

Wednesday this the 29th day of May, 2002

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

P.K.Kasali, aged 49 years
S/o late Haji P.K.Mohammed
Ex-Tourism Officer Kalpeni
Union Territory of Lakshadweep
residing at Pathanakuli House,
Government House Road,
Kavaratti, Lakshadweep.

...Applicant

(By Advocate Mr. K.M.Anthru)

v.

1. Union of India, rep. by the Secretary
to the Government of India,
Ministry of Home Affairs, New Delhi.
2. Adminsitrator,
Union Territory of Lakshadweep
Kavaratti.
3. Union Public Service Commission
New Delhi through its Secretary.

...Respondents

(By Advocate Mr. P.R.Ramachandra Menon - for R-2)
Mr. C.B. Sreekumar, ACCSC - for R1&3)

The application having been heard on 29.5.2002, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, an Ex-Tourism Officer under the
Lakshadweep Administration was awarded the penalty of
dismissal from service by the order of the second respondent
dated 4.4.2001 (Annexure.A1). Aggrieved by the above order,
the applicant filed an appeal to the President on 30.4.2001.
As there was no response, he submitted a reminder on
30.12.2001. His grievance is that the appeal though filed
on 30.4.2001 has not yet been disposed of. Therefore, the
applicant has filed this application for a direction to the
conted.....

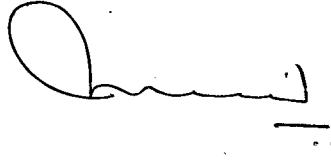
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Ist respondent to consider and take a final decision on Annexure.A2 appeal in accordance with law and communicate the same to the applicant within a reasonable time.

2. When the application came up for hearing on admission, counsel for respondents Shri C.B.Sreekumar stated that the application may be disposed of directing the Ist respondent to consider and dispose of the Annexure.A2 appeal giving sufficient time to the Ist respondent to take a decision in the matter. The counsel of the applicant states that the applicant would be satisfied if a direction in that regard is given.

3. Taking into account that the opinion of the third respondent UPSC also be necessary for the disposal of the appeal by the Ist respondent, the application is disposed of directing the Ist respondent to consider and dispose of the appeal (Annexure.A2) submitted by the applicant against Annexure.A1 order of penalty giving a reasoned order within a period of six months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 29th day of May, 2002


T.N.T. NAYAR
ADMINISTRATIVE MEMBER
(s)


A.V. HARIDASAN
VICE CHAIRMAN

A P P E N D I X

Applicant's Annexures:

1. A-1 : True copy of the order bearing No.1/14/2000/I P&T of 4.4.2001 issued by the 2nd respondent.
2. A-2 : True copy of the detailed appeal to His Excellency the President on 30th April 2001 submitted by the applicant
3. A-3 : True copy of the reminder of the applicant dated 30th December 2001.

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